

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

No. 3375 - 3411] [Monday, November 29, 2021/ Agrahayana 08, 1943 (Saka)

No. 3375

Table Office

Process to submit notice and procedure for raising matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of Urgent Public Importance during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1000 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
- (iii) **Twenty matters** as per their priority in the **ballot** may be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
- (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at his discretion.

- (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
- (vi) Matter proposed to be raised **shall not contain any statement making allegations.**
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

No. 3376

Table Office

Display of result of ballot regarding matters of urgent public importance raised after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1000 hours and 1800 hours for the day shall be balloted in the Parliamentary Notice Office after 1800 hours. The copies of the result of ballot shall immediately, thereafter, be displayed in P.N.O., Table Office and under rolling 'updates' on Parliament website for the information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours of the day on which matters are supposed to be raised in the House, for the information of Members.

No. 3377

Legislative Branch-I

The following Statutory Resolutions have been admitted:-

Sl. No.	From whom received	Ministry/ Department	Text of Resolution	Remarks
1	2	3	4	5
1.	Shri Bhartruhari Mahtab Prof. Saugata Roy Shri Adhir Ranjan Chowdhury Shri N.K. Premachandran Shri Manish Tewari Shri Suresh Kodikunnil Shri Kumbakudi Sudhakaran Shri Vinayak Bhaurao Raut Adv. Dean Kuriakose Shri Amar Singh Adv. A. M. Arif Shri Benny Behanan Shri Faizal P. P. Mohammed Shri E.T. Mohammed Basheer Shri Jasbir Singh Gill Shri Thomas Chazhikadan	Finance	This House disapproves of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President on 30.9.2021.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
2.	Shri N.K. Premachandran Shri Adhir Ranjan Chowdhury Adv. Dean Kuriakose Shri Vinayak Bhaurao Raut Shri Bhartruhari Mahtab Shri Suresh Kodikunnil Shri Manish Tewari Prof. Saugata Roy Shri Kumbakudi Sudhakaran Shri M.K. Raghavan Shri Amar Singh Shri A.M. Arif Shri P.R. Natrajan Dr. Shashi Tharoor Shri Benny Behanan Shri Faizal P. P. Mohammed Adv. Adoor Prakash Shri E.T. Mohammed Basheer Shri Ritesh Pandey Shri Jasbir Singh Gill Shri Thomas Chazhikadan	Personnel, Public Grievances and Pensions	This House disapproves of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No. 9 of 2021) promulgated by the President on 14.11.2021.	Notices have been given under clause 2 (a) of article 123 of the Constitution.
3.	Shri Manish Tewari Adv. Dean Kuriakose Shri Adhir Ranjan Chowdhury Shri M. K. Raghavan	Personnel, Public	This House disapproves of the Delhi Special Police	Notices have been given

Prof. Saugata Roy Shri Kumbakudi Sudhakaran Shri Bhartruhari Mahtab Shri Suresh Kodikunnil Shri N.K. Premachandran Shri Vinayak Bhaurao Raut Shri Amar Singh Shri A.M. Arif Shri P.R. Natrajan Dr. Shashi Tharoor Shri Benny Behanan Shri Faizal P. P. Mohammed Adv. Adoor Prakash Shri E.T. Mohammed Basheer Shri Ritesh Pandey Shri Thomas Chazhikadan	Grievances and Pensions	Establishment (Amendment) Ordinance, 2021 (No. 10 of 2021) promulgated by the President on 14.11.2021.	under clause 2 (a) of article 123 of the Constitution.
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No. 3378

Committee Branch-II

Office of Profit – Procedure to be followed by Members before accepting assignments

Members are informed that holding office of profit in Government of India or State Government incurs disqualification. In this connection, attention is invited to Article 102(1)(a) of the Constitution of India, which reads as under :-

**Disqualifications
for membership**

102.(1) A person shall be disqualified for being chosen as, and for being, a Member of either House of Parliament - if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder ;

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2. Further, the Parliament (Prevention of Disqualification) Act, 1959, as amended from time to time provides guidelines to, declare offices, which have been exempted from disqualification, from the angle of office of profit.

3. As and when Members receive offer of office in various Committees/ Bodies, etc. under the Government of India or State Government, they may take note of the above provisions of Constitution/ Law and also obtain prior approval of the Hon'ble Speaker, Lok Sabha before accepting such offices.

4. Kind cooperation of Members is solicited.

SIMULTANEOUS INTERPRETATION FACILITY IN LOK SABHA

As per the latest Direction by the Speaker, Lok Sabha, Members may now speak in the House in any of the following 22 languages listed in Eighth Schedule to the Constitution of India. Members are required to give a notice to that effect at least half-an-hour in advance to the officer at the Table in order to enable the Interpreter concerned to take position in the Interpreters' Booth, except for Dogri, Kashmiri, Konkani, Santhali and Sindhi in respect of which a minimum of 24 hours advance notice is required to make arrangements as the Interpreters for these five languages are engaged on assignment basis.

1. Assamese
2. Bengali
3. Bodo
4. Dogri
5. Gujarati
6. Hindi (Advance notice is not required)
7. Kannada
8. Kashmiri
9. Konkani
10. Maithili
11. Malayalam
12. Manipuri
13. Marathi
14. Nepali
15. Odia
16. Punjabi
17. Sanskrit
18. Santhali
19. Sindhi
20. Tamil
21. Telugu
22. Urdu

A Member or members (not more than two) in whose name(s) a question appears in the list of Starred Questions may ask supplementary questions in any of the aforesaid languages (except for the five languages mentioned in para one), provided an advance notice in this regard is given before 3 PM on the working day preceding the day on which the question is listed for oral answer. However, a minimum of 24 hours advance notice is required to be given for Dogri, Kashmiri, Konkani, Santhali and Sindhi language.

No. 3380**Editorial Branch****Correction of Speeches by Members**

As a measure of safety in view of the prevailing COVID-19 pandemic, it has been decided to do away with the practice of circulation of computerized copy of every speech delivered or questions asked by Members on the floor of the House and answers given thereto for confirmation and correction of inaccuracies, if any, which might have occurred in the process of reporting. Now, for this purpose, Members can access their speeches from Lok Sabha Website <http://loksabha.nic.in>, under "Uncorrected Debates" of a particular day and print them for making legible corrections in ink, if any, and then send the signed scanned copy of the same to the Editorial Branch by email at : editorial.ls@sansad.nic.in.

As per rules, the following may please be kept in view that only minor corrections, namely, those in respect of grammatical errors, misreporting of quotations, figures, names etc. are permissible. Improvement of literary form or altering substance by additions, copious substitution or deletions will not be admissible. Hon. Members including Hon. Ministers are, therefore, requested to make only the said permissible corrections to ensure their correct incorporation in the final edited version of Debates. Please ensure that the proposed corrections are legible.

Kind co-operation of the Hon'ble Members is solicited.

No. 3381**Editorial Branch****Permission for Reproduction of Material from Lok Sabha Debates**

Kind attention of Hon. Members is invited to Rule 379 of the Rules of Procedure and Conduct of Business in Lok Sabha which, *inter alia*, states that full report of the proceedings of the House would be published under the directions of the Speaker. Similarly, Rule 382 (1) provides that the Speaker may authorize printing, publication, distribution and sale of any paper, document or report in connection with the business of the House. The copyright of Lok Sabha Debates vests in the Hon. Speaker. As such permission of Hon. Speaker is required for reproduction of any material from the Lok Sabha Debates under the Copyright Act.

Hon. Members are requested that they may seek prior permission of the Hon. Speaker whenever they intend to publish any material from the Lok Sabha Debates. Editorial Branch of the Secretariat processes the cases relating to the grant of permission for reproduction of material from Lok Sabha Debates.

Kind co-operation of the Hon. Members is solicited.

No. 3382**Editorial Branch****Constituent Assembly Debates (English and Hindi Versions)**

Hon. Members are informed that reprinted sets of Constituent Assembly Debates are available in English and Hindi. The English Version set is in the form of five Books (Book Nos. 1 to 5) and Hindi Version set is in form of eight Books (Book Nos. 1 to 8).

Only a complete set of these Debates can be purchased. Debate(s) of particular day(s) is/are not available for sale. The price of one set of C.A. Debates is Rs. 4000/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one set each for his/her personal use.

These sets are available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

No. 3383**Editorial Branch****Unparliamentary Expressions**

Hon. Members are informed that a publication titled 'Unparliamentary Expressions' (2009) is available on sale.

It contains references to words and expressions declared unparliamentary in the Central Legislative Assembly, Constituent Assembly of India (Legislative), Provisional Parliament, First to Fourteenth Lok Sabha (1952 to Feb. 2009), Rajya Sabha, State Legislatures in India and some of the Commonwealth Parliaments including the British House of Commons.

The compilation has been divided into two parts. Part-I contains words and Expressions in English, while Part-II contains Words and Expressions in Hindi and Hindi/English Translations of words and expressions received in other languages.

The compilation is priced at Rs. 1700/-. However, a rebate of 25 per cent will be allowed to Hon. Members of Parliament on purchase of only one copy each for his/her personal use. The publication is available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

Non-Official Visits abroad by Members of Parliament

The following guidelines are to be observed by Members in connection with their non-official visits abroad:-

- (i) If any invitation from any foreign source namely, Government of any country, foreign organizations, etc. is received directly by a Member, a copy of such invitation letter giving full details of the purpose of the visits and the hospitality to be accepted should be sent to:
 - (a) the Ministry of External Affairs for political clearance; and
 - (b) the Secretary, Ministry of Home Affairs (Foreigners Division (FCRA), NDCC-II Building, Jai Singh Road, Near Jantar Mantar, New Delhi) for accepting any foreign hospitality being offered during visits abroad.
- (ii) On receipt of political clearance from the Ministry of External Affairs and FCRA permission from the Ministry of Home Affairs, the Member concerned shall keep the Hon'ble Speaker, Lok Sabha informed, inter-alia, of the purpose of the visit and the hospitality proposed to be received.
- (iii) It may kindly be ensured that none of their activities during those visits give an unintended impression that Members are on an official visit on behalf of Parliament.
- (iv) Before accepting the hospitality the Members should satisfy themselves about the credentials of the organization/institution extending the hospitality.

Kind cooperation of the members is solicited.

No. 3385**Privileges & Ethics Branch****ARREST AND RELEASE OF SHRI MANICKAM TAGORE B.**

The following communication dated 25 November, 2021 from the Office of Superintendent of Police, Virudhunagar District was received on 26 November, 2021:-

“Shri Manickam Tagore B., M.P, representing Virudhunagar Parliamentary Constituency, was arrested along with others on 24 November, 2021 at 16.45 hrs under section 151 of CrPC by Inspector of Police, Sivakasi Town Police Station for assembling unlawfully and attempting to take out a procession from Sivan Temple to Kamarajar Statue, Sivakasi, Sivakasi Town PS limits against the price hike of essential commodities. In this regard, a case in Sivakasi Town Police Station with Cr. No. 480/21 u/s 341,143, 269, 270, 283, 290 of IPC and section 3 of Epidemic Diseases Act was registered. He along with others was released at 18.30 hrs on the same day.”

**RESULT OF BALLOTS OF NOTICES OF STARRED AND UNSTARRED
QUESTIONS**

Members are informed that ballots in respect of Starred and Unstarred Questions received upto 1000 hrs. on 29th November, 2021 for the sitting of Lok Sabha to be held on 15.12.2021 were held in the presence of **SHRI GANESH SINGH, MP** and **SHRI ARUN K. KAUSHIK, Director**, Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1322 notices were received and 322 Members participated in the ballots for 15.12.2021.

2. The result of the ballots has been uploaded on the Homepage *viz.* loksabha.nic.in.

No. 3387

AUDIO VISUAL AND TELECASTING UNIT**AVAILABILITY OF VIDEO CLIPS OF INDIVIDUAL SPEECHES OF MEMBERS ON MEMBERS' PORTAL AND ON DVDS.**

Members are aware that proceedings in Lok Sabha are being televised 'Live' and recorded by the Sansad TV - Lok Sabha . Members are informed that the video clips of individual speeches of members delivered in Lok Sabha will be made available to them through their Members' Portal Account for downloading. Members are also informed that video recordings are preserved by the Audio Visual and Telecasting Unit of the Secretariat for archival purposes. Facilities for providing the copies of Lok Sabha proceedings in DVD (Digital Video Discs) of 2-hours durations are also available on payment of Rs. 100/- per copy.

2. Members who desire to have copies of their speeches / participations in Lok Sabha proceedings on DVDs may send their requests indicating the date(s), time and subject(s) of their participation to the Joint Director (A.V. &T Unit), Room No. G-140, Parliament Library Building, Phone Nos. 23034505, 23035347.

No. 3388**AUDIO VISUAL AND TELECASTING UNIT****AVAILABILITY OF VIEWING FACILITY OF RECORDINGS OF
PARLIAMENTARY PROCEEDINGS AND OTHER FUNCTIONS**

Recordings of the proceedings of Lok Sabha and films on parliamentary practices and procedures, available in the Audio Visual and Telecasting Unit, can be viewed on TV / PC monitors in room no. G-140 (Ground Floor), Parliament Library Building from 10.30 a.m. to 6 p.m. on all working days. Recordings of the International Parliamentary Conferences and Seminars and other parliamentary functions held in India are also available for viewing.

2. Members interested in listening / viewing these audio-video collections may visit the Audio Visual and Telecasting Unit Room No. G-140, Parliament Library Building, Phone Nos. 23034505, 23035347.

No. 3389**Parliament Security Service, PH****Restriction on entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/
Personal Guests and Visitors accompanying Hon'ble Members**

In view of the prevailing pandemic situation due to COVID-19 novel Corona Virus and to ensure social distancing, safety and security of Hon'ble Members of Parliament, the entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/ Personal Guests and Visitors accompanying Hon'ble Members is restricted inside the Parliament House till further orders.

Kind cooperation of Hon'ble Members is solicited.

No. 3390**Parliament Security Service, PH****Wearing of Face mask and display of RF Tag/ Identity Cards**

In view of the prevailing instructions of wearing of face mask to contain the spread of COVID – 19 pandemic, a difficulty in proper identification of Hon'ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon'ble Ministers/ members are requested to carry and display their RF Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex. .

Kind cooperation of Hon'ble Members is solicited.

No. 3391**Parliament Security Service, PH****Entry to Parliament House and Central Hall**

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

No. 3392

Parliament Security Service, PH

**Restrictions on admission into Inner and Outer Lobbies of
the Lok Sabha during the Session**

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise:-

1. Persons holding passes valid for "LOBBIES"; and
2. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.

No. 3393

Parliament Security Service, PH

Ferry car services for Hon'ble Members

In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles / mode of transportation, Hon'ble Members are requested, to please get down at Iron

Gates and make use of ferry cars available at **Iron Gates No.1 and Talkatora Road- I & II**. For departure also, ferry car will be available in front of Building Gate No.1 &4.

Kind cooperation of Hon'ble Members is solicited.

No. 3394

Parliament Security Service, PH

Carrying or Display of Fire Arms in Parliament House Complex

The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/ earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

No. 3395

Parliament Security Service, PH

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

No. 3396

Parliament Security Service, PH

Demonstration, Dharna, Strike, Fast etc. within the Precincts of the House

Hon'ble Members are requested not to use the precincts of the House for any demonstration, dharna, strike or fast for the purpose of performing any religious ceremony.

Kind cooperation of Hon'ble Members is solicited.

No. 3397

Parliament Security Service, PH

**Stoppage of entry of Armed Escorts/ P.S.O. coming to
Parliament House Estate**

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/ Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

No. 3398

Parliament Security Service, PH

Speed regulation of vehicles entering Parliament House Complex

With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

No. 3399**Parliament Security Service, PH****Restriction of Exit for pedestrians through Iron Gate No. 1**

State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No. 1 and vice-versa and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

No. 3400**Parliament Security Service, PH****Physical Check of Cars / Vehicles and Brief Cases**

For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self- driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Plot 118 and lock the cycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

No. 3401

Parliament Security Service, PH

**Switching off the mobile phones and alarm bell inside
Lok Sabha Chamber**

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

No. 3402

Parliament Security Service, PH

Regulation of Entry and Exit at Building Gates

In view of the preventive measures to contain the spread of COVID -19 Corona virus pandemic and to maintain social distancing norms at the Building Gates in Parliament House during the ensuing session, the entry and exit regulations for the Hon'ble members shall be facilitated as under:

- | | | |
|--------------------------|---|------------------------------------|
| (i) Entry of Honb'le MPs | : | Building Gate No.1, PH (Main Gate) |
| | : | Building Gate No. 4, PH |
| | : | Building Gate No. 12, PH |
| (ii) Exit of Hon'ble MPs | : | Building Gate No.1, PH (Side Gate) |
| | : | Building Gate No.2, PH |

Kind cooperation of Hon'ble Members is solicited.

No. 3403

Parliament Security Service

Parking Arrangement in Parliament House

During the 6th Session of 17th Lok Sabha and 254th Session of Rajya Sabha (Monsoon Session of Parliament) commencing from 19.07.2021, the earmarked parking areas for the Hon'ble Members are as under:

- (i) Self-driven Vehicles of MPs: Parking Area near the New Centralize Pass Issue Cell at Talkatora Road
- (ii) Chauffeur-driven Vehicles: Behind Rail Bhawan near Vijay Chowk of MPs outside Parliament House

Kind co-operation of Hon'ble members is solicited.

No. 3404

Parliament Security Service, PH

Functioning of Slip Road for entry into Parliament Building from TKR-III

Members are informed that a new slip road has been made functional from Iron Gate No. 3 to roundabout of fountain/ Statue of Shivaji Maharaj (Opposite Building Gate No. 3, PH) for smooth movement of vehicles of Hon'ble MPs coming to Parliament Building via TKR-III for alighting at Building Gate No. 1, 4 and 12 in Parliament House.

Kind co-operation of Hon'ble Members is solicited.

No. 3405

Parliament Security Service, PH

Regulation of Vehicular Entry in Parliament House Complex.

Due to construction of New Parliament Building and shifting/ relocation/ closure of some services/ gates, the entry of vehicles of Hon'ble Members for smooth traffic movement in PH Complex will be regulated henceforth as under:-

1. Iron Gate-I, Parliament House Only entry of authorized labelled vehicles of Hon'ble Members as per practice in vogue.
2. Iron Gate-II, Parliament House Exit of vehicles gaining entry from Iron Gate-I, Parliament House.

Kind co-operation of Hon'ble Members is solicited.

No. 3406

Table Office (B)

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to ‘Salary and daily allowances’ provides as follows: -

“3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

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xxx

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Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.

2. As per practice, for the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the **Inner Lobby of Lok Sabha** for signature of members.
3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.
4. Members may use their personal pens for signatures. Members are also requested to maintain social distancing while signing the register.

Kind cooperation of Members is solicited.

No. 3407**Table Office (B)****Recording of votes during Division**

Divisions, as and when required, will be held under Rule 367AA by distribution of slips.

Division slips will be provided to those members who are seated in Lok Sabha Chamber and its Galleries **only**.

Members will be supplied at their seats with 'Ayes'/'Noes' printed slips for recording their votes. 'Ayes' slips are printed on one side in green and 'Noes' on its reverse in red, both in English and Hindi language.

On the slips, members may kindly record votes of their choice by signing and writing legibly their names, Division Numbers and date.

Members who desire to record 'Abstention' may ask for the 'Abstention' slips.

Immediately after recording one's vote, each member should pass on the slip to the Division Official who will come to their seat to collect the same for handing over to the Officers at the Table. Members are requested to fill in only one slip for each Division.

Members are also requested not to leave their seats till the slips are collected by the Division Officials.

No. 3408

Committee Branch-I

ELECTION OF TWO MEMBERS TO THE COURT OF UNIVERSITY OF ALLAHABAD

In pursuance of motion moved in and adopted by the House on 29 November, 2021 for election of two members to the Court of University of Allahabad, the programme of election is notified as given below:-

No. of members to be elected	:	Two
Last date for nomination	:	Monday, 6 December, 2021 (up to 1600 hours)
Last date for withdrawal	:	Wednesday, 8 December, 2021 (up to 1600 hours)
Date, time and venue of Election (if necessary)	:	Thursday, 16 December, 2021 Committee Room No. 62, PH (from 1100 hours to 1730 hours)
Counting of votes necessary)	:	Counting may be done on same (if day after conclusion of voting in Committee Room No. 62, PH

2. As per the 'Nomination Paper' given in the 'Regulations for holding of elections to the Government Bodies by means of single transferable vote', a member cannot propose her/his own nomination to a Government Body. A member who desires to propose nomination of other member to a Government body is requested to give notice of nomination in the prescribed 'Nomination Paper'. Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed 'Withdrawal Form'. In case, a candidate who is willing to withdraw her / his candidature is not readily available or is not in a position to give the notice of withdrawal under her /his signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed 'Withdrawal Form'. The requisite form in this regard is available in the Parliamentary Notice Office (PNO). Duly filled-in form of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the programme of election. Nomination /withdrawal paper which is filled-in incorrectly or incompletely or which do not contain the signature of the member / Leader / Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

No. 3409

Parliament Museum & Archives

Deposit of archival/historical material in Parliament Museum & Archives. Books and Photographs are available in Parliament Museum & Archives for reference.

The Parliament Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution of India. These objects, which are part of our national heritage are collected, scientifically treated and preserved for the benefit of posterity.

Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliament Museum & Archives, FB-096, Parliament Library Building (Tel.No.23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliament Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

The Parliament Museum and Archives have 734 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

The Photo Archives too has a collection of 19,979 photographs relating to Parliamentary events and passport size photographs of Members of Parliament from 1st to 17th Lok Sabha including two hundred photographs of Freedom Fighters lodged in Cellular Jail during freedom struggle received from the Government of Andaman and Nicobar Island. All these Photographs have been digitized and can be retrieved with the click of a mouse through the software available in the branch.

Kind cooperation of Members is solicited.

No. 3410**Parliament Museum and Archives****Parliament Museum****Re-opening of the Parliament Museum for Members of Parliament**

Members of Parliament are informed that the Parliament Museum is Re-opened for the Members and their Families by the Orders of the Competent Authority, Lok Sabha.

The hi-tech Parliament Museum depicts the continuum of India's rich democratic and cultural heritage. The story of various stages of our freedom movement, independence and of becoming a Sovereign Republic, is narrated with the help of walk-through period settings, with sound-light-video-synchronization, large screen interactive computer multi-media and immersive visualization with multi-screen panoramic projection, virtual reality and animatronics. The Museum is equipped with a Resource Centre with a fully computerized textual and visual information bank. The Museum binds us with our historic past and is a tribute to the efforts and sacrifices of our freedom fighters and nation-builders.

Members are requested to make it convenient to visit the Museum with their families. The Museum, which is located in Hall G-118 (Ground Floor), Parliament Library Building, is open from Monday (during Session period only for Members), otherwise, from Tuesday to Saturday (11:00 AM to 5:00 PM). Members may please contact Telephone Nos. 011-23035318, 011-23035325, 011-23035326 for further assistance.

Matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office.

2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

UTPAL KUMAR SINGH
Secretary General